

Annexure - II
Phasing of Expenditure (Rs. in crore)

Year	As per Sanctioned cost (Constant prices)			As per Completion cost (As given at the time of sanction)			As per Updated Cost (August 19_)		
	Capital Cost	IDC	Total	Capital Cost	IDC	Total	Capital Cost	IDC	Total
1	2	3	4	5	6	7	8	9	10

Total									

Date of completion : Original _____
Now anticipated _____

Note :

- (1) Completion cost in columns No. (5), (6) & (7) as indicated at the time of approval of a project
- (2) Revised IDC in column (9) as now envisaged taking into consideration the likely date of commissioning of the project.

Conveyance Allowance

21. SHRIMATI BHAVNA DEVRAJBHAI CHIKHALIA : Will the PRIME MINISTER be pleased to state :

(a) whether conveyance allowance to the Central Government employees as recommended by the 5th Pay Commission is being paid in three slabs i.e. Rs. 800/-, 400/- and 100/- per month;

(b) whether the difference of Rs. 400/- in each slab is justifiable;

(c) if so, the details thereof;

(d) whether there is a great resentment in the employees who are getting Rs. 100/- per month as conveyance allowance;

(e) if so, whether the Government are contemplating to make difference viable and justifiable; and

(f) the time by which the new rates are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) As per Government of India Order No. 21 (1)/97/E. II (B) dated 3rd October, 1997, the Central Government employees are entitled to Transport Allowance at the following rates, subject to the conditions laid therein :

Pay Scale Allowance	Rate of Transport Allowance per month (in Rs.)	
	"A-1"/"A" Class City	Other Places
Rs. 8000-13500 and above	800	400
Rs. 6500-6900 and above but below Rs. 8000-13500	400	200
Below Rs. 6500-6900	100	75

(b) to (f) Representations have been received from a number of employees who are in receipt of Rs. 100/- per month as transport allowance. The Government, however, do not propose to modify the order as the above rates are as per the recommendation of the 5th Central Pay Commission.

Enhancement of Grants under MPLADS

22. SHRI VIJAY SANKESHWAR : Will the PRIME MINISTER be pleased to state :

(a) whether there is a demand for enhancing the grants of Rs. 1 crore per year under MPLADS;

(b) if so, the reaction of the Govt. thereto; and

(c) the time by which this demand is likely to be accomplished?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) Some MPs have requested for enhancing funds under MPLADS from Rs 1 crore to Rs 2 crores.

(b) and (c) No decision has been taken by the Govt. in this regard.

[Translation]

Production of Wheat

23. SHRI SUSHIL CHANDRA VARMA : Will the PRIME MINISTER be pleased to state :

(a) whether the agriculture production particularly the production of wheat has declined in the agriculture year 1997-98;

(b) the production of rice and wheat three years before 1997-98 alongwith the data regarding production of wheat and rice this year;

(c) the reasons for decline in the production of wheat;

(d) whether keeping in view the decline in the production of wheat it is being imported; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) The agriculture production as well as production of wheat during 1997-98 is likely to be lower than the last year's record production. However, wheat production would be higher than any other previous years.

(b) The estimates of production of rice and wheat for the year 1994-95 to 1997-98 are given below :

Year	(Production in million tonnes)	
	Rice	Wheat
1994-95	81.8	65.8
1995-96	77.0	62.1
1996-97	81.3	69.3
1997-98 (Likely)	83.5	66.4

(c) The marginal fall in production of wheat is due to incessant and heavy rains in major wheat growing States during November and December, due to which the sowings got delayed and the crop growth was affected adversely.

(d) and (e) After reviewing the wheat production during 1997-98 (Rabi season), the Government had decided to import upto 2 million tonnes of wheat during 1998-99. The STC has been authorised to take steps to import wheat on behalf of the FCI. Accordingly, the STC has finalised contracts for import of 1.5 million tonnes of wheat from Australia during 1998-99. It has been decided not to import the balance quantity of 0.5 million tonnes at present.

G-15 Conference

24. SHRI CHANDRESH PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether India's proposal regarding terrorism has been widely supported in the G-15 Conference;

(b) the countries which have supported and also of those who have opposed this proposal; and

(c) the details of the proposals submitted by India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE) : (a) At the Eighth G-15 Summit in Cairo the subject of 'Terrorism' was discussed at India's initiative. The Summit

strongly condemned all kinds of terrorism, their perpetrators and all those who support them under whatever guise, and called for enhanced international cooperation to prevent and combat this menace.

(b) All the countries participating in the Summit supported India's proposal;

(c) India called upon G-15 to work together to mobilise international cooperation and practical global action to defeat the designs of international terrorism.

[English]

Retired Officers in Service

26. SHRI SURENDRA PRASAD YADAV (Jhanjharpur): Will the PRIME MINISTER be pleased to state :

(a) whether the Government have re-employed some retired Government officers even after two/three years of their retirement;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the steps Government propose to take to dispense with their services?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Yes. The rules clearly provide that Government servants will retire on attaining the prescribed age of retirement. However, they can be retained in service, in public interest, in accordance with instructions relating to grant of extension in service/re-employment or appointment on contract basis. Each case is decided on its merits but the primary factor is public interest.

(b) This information is not monitored centrally.

(c) The basic reason for their retention, in any capacity, beyond the age of superannuation is public interest. Their services are dispensed with as and when the purpose for which they are retained is fulfilled. The services of all of them can not be dispensed with one stroke as public interest is to be kept in mind while taking any decision.

Central Assistance to States

28. SHRI NRIPEN GOSWAMI : Will the PRIME MINISTER be pleased to state :

(a) whether the Central assistance to States is proposed to be stepped up during the Ninth Plan;

(b) if so, the details thereof;

(c) the extent to which it is higher in comparison to the Eighth Five Year Plan; and